

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA Nos.3253/Del/2014
Assessment Year : 2011-12**

Power System Operation Corporation Ltd., B-9, 1 st Floor, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016. PAN-AAFCP2086B	Vs	DCIT, Circle-14(1), New Delhi.
APPELLANT		RESPONDENT

**ITA No.3499/Del/2017
Assessment Year : 2014-15**

Power System Operation Corporation Ltd., B-9, 1 st Floor, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016. PAN-AAFCP2086B	Vs	Addl. CIT, Special Range-7, 2 nd Floor, C.R.Building, New Delhi-110002.
APPELLANT		RESPONDENT

Appellant by	Ms. Soumya Jain, Adv.
Respondent by	Sh.M.Baranwal, Sr.DR
Date of Hearing	17.02.2021
Date of Pronouncement	17.02.2021

ORDER

PER G.S. PANNU, VP :

These appeal by the assessee for the assessment years 2011-12 & 2014-15 are directed against the separate orders of learned CIT(A)-XVII & CIT(A)-7, Delhi dated 31.03.2014 & 31.03.2017 respectively.

2. The learned counsel for the assessee, vide its letter dated 10.02.2021, received through email, has requested for withdrawal of the appeals filed by her and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment years under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 17th February, 2021.

Sd/-

(K.N.CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI